

**OFFICE OF THE PRINCIPAL DISTRICT & SESSION JUDGE (SE),
SAKET COURTS, NEW DELHI**

ORDER No. 149 Dated 30/5/23 .

Pursuant to the directions of Hon'ble High Court of Delhi as contained in letter no. 107/I-G-4/Genl.-I/DHC dated 28.10.2022 in exercise of powers vested in me inter alia under section 10(3) of the Criminal Procedure Code, 1973 and sections 21-A and 34 of Punjab Courts Act, 1918 as in force in Delhi, I hereby authorize the following Additional District & Sessions Judges of South-East District, New Delhi to hear and dispose of bail/urgent criminal applications including those under Special Act i.e. the Narcotics Drugs and Psychotropic Substances Act, 1985, the Terrorist & Destructive Activities (Prevention) Act, 1987, the Prevention of Terrorism Act, 2002 and the Maharashtra Control of Organized Crime Act, 1999, Protection of Child Rights Act, 2005, Protection of Children from sexual offences Act - 2012 and Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act - 1989, pertaining to South-East Delhi Sessions Division and urgent Civil Matters pertaining to South-East Delhi Civil District during Summer Vacations 2023 as indicated herein below:-

Criminal & Special Acts Cases

S. No.	Name of Judicial Officer	Period of Duty
1	Sh. Vishal Singh, ASJ-05	12.06.2023 to 14.06.2023
2	Sh. Lovleen, ASJ-03	15.06.2023 to 17.06.2023
3	Ms. Neelam Singh, District Judge (Commercial)-02	19.06.2023 to 22.06.2023
4	Sh. Prashant Sharma, ASJ-02	23.06.2023 and 24.06.2023
5	Sh. Sonu Agnihotri, ADJ-07	26.06.2023 to 28.06.2023
6	Sh. Sachin Sangwan, ASJ (FTC)-01	30.06.2023

Civil Matters

S. No.	Name of Judicial Officer	Period of Duty
1	Ms. Twinkle Wadhwa, ADJ-04	12.06.2023 to 16.06.2023.
2	Ms. Neelam Singh, District Judge (Commercial)-02	17.06.2023
3	Ms. Mona Tardi Karketta, ADJ-06	19.06.2023 and 21.06.2023
4	Sh. Navjeet Budhiraja, ADJ-03	20.06.2023
5	Sh. Akash Jain, ADJ-01	22.06.2023 and 23.06.2023
6	Sh. Munish Markan, ADJ-02	24.06.2023, 26.06.2023 to 28.06.2023 and 30.06.2023

The above mentioned Judicial Officers shall hold the courts in their respective court rooms during the summer vacation, 2023.

During the vacation period, the senior most judicial officer available on duty shall work as Officiating Principal District & Sessions Judge (SE) and perform the function of receiving and registering cases, appeals or revisions and also look after the administrative work of the office of undersigned.

In case any of the Officers mentioned above is not available for duty on any day for any unforeseen reason, the other sitting District Judge (Commercial) or Additional District & Sessions Judge on duty at South-East District/Sessions Division, Saket, New Delhi shall hear and dispose of all such matters (Civil or Criminal) as mentioned above in accordance with law.

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The aforesaid Judicial Officers shall be entitled to avail compensatory leave if Judicial Officers are performing their duty as per rule for duty actually performed by them during the period of their Special Casual Leave for the summer vacation 2023.

The Judicial Officers so detained shall be assisted by their own court staff on the dates they perform duty.

The office of the court of South East District will remain open daily from 10.00 am to 5.00 pm except on Second Saturday, Sunday and other holidays, if any.

3147
31 MAY 2023


(**RENU BHATNAGAR**)

PRINCIPAL DISTRICT & SESSIONS JUDGE (S E)
SAKET COURTS COMPLEX, NEW DELHI

No. Judl.Vacation./F.83/South-East/Saket/2023 6402-6453 Dated, New Delhi: 30/5/2023

Copy forwarded for information and necessary action to :

1. The Registrar General, High Court of Delhi, New Delhi.
2. The Principal District & Sessions Judge (H.Q.), Delhi Tis Hazari Courts, Delhi
3. The Principal District Judge & Sessions Judge, South, North West, South West, East, Shahdara District, New Delhi, North District, West District, North East District, Delhi,
4. The Officer Incharge, Administration Branch, South East District, Saket Courts, New Delhi.
5. The Officer Incharge, Pool Car Section, Saket Courts, New Delhi, with request to provide the pool car facility to the Judicial Officer if he requests for the same and is availing such facility.
6. The Judicial Officer concerned.
7. The Administrative Civil Judge, South East District, Saket Courts Complex, New Delhi.
8. The Public Prosecutor, THC, Delhi.
9. The Chief/Addl.Public Prosecutor, South East District, Saket Courts, New Delhi.
10. The A.O. (Judl.)/ Branch Incharge of all Branches of South East District, Saket Courts, New Delhi.
11. The AAO, Accounts Branch, South East District, Saket Courts, New Delhi.
12. The Reader to District & Sessions Judge, South East District, Saket Courts, New Delhi.
13. The PS Office of District Judge, South East District, Saket Courts, New Delhi.
14. The PRO/APRO, South East District, Saket Courts, New Delhi.
15. The Incharge, Lock-up, Saket, New Delhi.
16. The Website Committee, English / Hindi, Delhi.
17. Notice Board, (Through Care taking branch, Saket Courts, New Delhi)
18. The Secretary, Bar Association, Saket Courts, New Delhi.
19. The Branch Incharge, R&I Branch for uploading on **LAYERS**.


PRINCIPAL DISTRICT & SESSIONS JUDGE (SE)
SAKET COURTS COMPLEX, NEW DELHI